

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 101
IB-535/ND/2020**

IN THE MATTER OF:

M/s. New India Colour Company Ltd.

...PETITIONER

Vs.

M/s. Samtex Desinz Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 19.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.

**:Mr. Rakesh Kumar and Mr.
Rohit Bohra, Advocates**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the Operational-creditor. The counsel for the operational-creditor is directed to file fresh vakalatnama by paying the proper court fee as well as duly dated within a week. Matter is adjourned to 11.03.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**